

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Town and Country Planning (Amendment) Bill, 2024

(Bill No. 7 of 2024)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM, GOA FEBRUARY, 2024

The Goa Town and Country Planning (Amendment) Bill, 2024

(Bill No. 7 of 2024)

A

Bill

further to amend the Goa Town and Country Planning Act, 1974 (Act 21 of 1975).

5 BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:-

 Short title and commencement.— (1) This Act may be called the Goa Town and Country
Planning (Amendment) Act, 2024.

(2) It shall come into force at once, except section 2 which shall be deemed to have come into force on the 3rd day of October, 2018.

 2. Omission of section 16B.— In the Goa Town
and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the "principal Act"), section 16B shall be omitted.

 Insertion of new section 39A.— After section 39 of the principal Act, the following
section shall be inserted, namely:—

"39A. Change of Zone.— (1) Notwithstanding anything contained in this Act, the Chief Town Planner (Planning) upon direction of the Government or on receipt of an application in

25 this regards and with approval of the Board, may, from time to time, alter or modify the Regional Plan and/ or the Outline Development Plan to the extent as specified in sub-section (2) for carrying out change of zone of any land therein, in such manner as prescribed, after giving notice of 30 days inviting suggestions from the public, provided the change of zone shall not be in respect if any eco sensitive land as may be prescribed.

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(2) The alteration or modification carried out under sub-section (1) shall not alter the overall character of the existing Regional Plan and/or 10 the Outline Development Plan.".

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to omit section 16B of the Goa Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the "said Act") so as to do away with the provisions of said section 16B.

The Bill also seeks to insert new section 39A in the said Act so as to make provision to alter/ modify the Regional Plan and/or the Outline Development Plan for carrying out change of zone of any land therein.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 3 of the Bill empowers the Government to frame rules to specify the manner to alter/modify the Regional Plan and/or the Outline Development Plan for carrying out change of zone of any land therein provided the change of zone shall not be in respect if any eco sensitive land as may be prescribed.

This delegations are of normal character.

Porvorim–Goa 2nd February, 2024 (Vishwajit Rane) Hon'ble Minister for TCP

Assembly Hall, Porvorim–Goa 2nd February, 2024 (Namrata Ulman) Secretary to the Legislative Assembly of Goa.

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ANNEXURE

Extracts of Section 16B and 39 of the Goa Town and Country Planning Act, 1974 (Act 21 of 1975)

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16B. Change of zone in Regional Plan.—(1) If at any time, after the Regional Plan comes into operation, the Chief Town Planner (Planning) receives a written request from any person for change of zone of his land in the Regional Plan, he shall, after carrying out such fresh surveys and examination of the matter as may be considered necessary, submit his report to the Board and the Government, along with plan showing details about change of zone in the Regional Plan.

(2) Every request under sub-section (1) shall be made in such form as may be prescribed and accompanied by such fees as notified under sections 100A and 101A.

(3) The provisions of sections 12 to 15 shall, mutatis mutandis, apply for change of zone in the Regional Plan submitted under sub-section (1).

(4) After the Regional Plan comes into operation, the Chief Town Planner (Planning) may, with the prior approval of the Government, make such changes in such Regional Plan as may be necessary for correcting any typographical or cartographical errors, omissions or details of proposals not fully indicated or changes arising out of the implementation of the proposals in the Regional Plan:

Provided that all such changes are in the public interest and are notified to the public.

39 Alteration of Development plan and making of minor changes.—(1) At any time after the date on which a Development Plan for an area comes into operation, and at least once in every ten years after that date, the Planning and Development Authority shall, after carrying out such fresh surveys, as may be considered necessary or directed bythe Board and the Government, prepare after consultation with the local authorities concerned, if any, and submit to the Board and the Government, a Development Plan for any alterations or additions considered necessary to the Development Plan in operation.

(2) The provisions of sections 34 to 38 (both inclusive) shall, as far as may be, apply to a Development Plan submitted under sub-section (1).

(3) At any time after the date on which the Development Plan for an area comes into operation, the Planning and Development Authority may, with the prior approval of the Government, make such minor changes in such Development Plan as may be necessary for correcting any typographical or cartographical errors and omissions or details of proposals not fully indicated in the Plan or changes arising out of the implementation of the proposals in the Development Plan:

Provided that all such changes are in the public interest and are notified to the public.

Assembly Hall, Porvorim–Goa 2nd February, 2024 Namrata Ulman Secretary to the Legislative Assembly of Goa.

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